

Annexure - A
 CAT- 82
 CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
 CIRCUIT BENCH, LUCKNOW

INDEX - SHEET

CAUSE TITLE 230/50 (1) OF 1981

Name of the Parties Daya Mohan Singh

Versus

Central Social Welfare Board

Part A, B and C

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	1 - M.P. NO 21/91/1 order copy	Parties A 27 to A 30
	File B/C needed act / dirig. act	

Regd
Sec (5)

on

UKM/short
7/6/91

X

GENERAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

Date of Filing ... 24.1.91
Date of Receipt by Post.....
for Deputy Registrar (J.)
Sgn
24/17

Registration No. 230 of 1989 90 (L)

APPLICANT(S) Shri Ray Mohan Singh

RESPONDENT(S) Central Social Welfare Board w/Delhi

Particulars to be examined	Endorsement as to result of examination
1. Is the appeal competent ?	yes
2. a) Is the application in the prescribed form ?	yes
b) Is the application in paper book form ?	yes
c) Have six complete sets of the application been filed ?	yes
3. a) Is the appeal in time ?	yes
b) If not, by how many days it is beyond time ?	N.A.
c) Has sufficient cause for not making the application in time, been filed ?	yes
4. Has the document of authorisation/ Vakalatnama been filed ?	yes
5. Is the application accompanied by B.C./Postal Order for Rs.50/-	yes
6. Has the certified copy/copies of the order(s) against which the application is made been filed ?	yes
7. a) Have the copies of the documents relied upon by the applicant and mentioned in the application, been filed ?	yes
b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	yes
c) Are the documents referred to in (a) above neatly typed in double space ?	yes
8. Has the index of documents been filed and paginating done properly ?	yes
9. Have the chronological details of representation made and the outcome of such representation been indicated in the application ?	yes
10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal ?	No

Particulars to be ExaminedEndorsement as to result of examination

11. Are the application/duplicate copy/spare copies signed ? *yes*

12. Are extra copies of the application with Annexures filed ?
a) Identical with the Original ?
b) Defective ? *x*
c) Wanting in Annexures
Nos. _____ pages Nos. _____

13. Have the file size envelopes bearing full addresses of the respondents been filed ? *n.a.*

14. Are the given address the registered address ? *yes*

15. Do the names of the parties stated in the copies tally with those indicated in the application ? *yes*

16. Are the translations certified to be true or supported by an Affidavit affirming that they are true ? *yes*

17. Are the facts of the case mentioned in item no. 6 of the application ?
a) Concise ?
b) Under distinct heads ?
c) Numbered consecutively ?
d) Typed in double space on one side of the paper ? *yes*

18. Have the particulars for interim order prayed for indicated with reasons ? *yes*

19. Whether all the remedies have been exhausted. *yes*

dinesh/*R
osw
24/7/90*

GA - 230/90 (1)

(P.V.)

27-8-90 - Division Bench not available Adi
to 24-9-90

(1)

24-9-90 No setting Adi to 13-11-90

(2)

13/11/90

Hon. Mr. Justice K. Mathur V.C.

Hon. Mr. M. V. Bhakkar A.M.

On the request of counsel
for Applicant case is adjourned
to 2-1-90.

M.V.
A.M.

V.C.
V.C.

2-1-91

No setting Adi to 09-1-91.

(3)

9-1-91

Hon. Mr. D.K. Agrawal J.M.
Hon. Mr. H. Obayegi A.M.

On the request of ^{S.P.N. Gupta} Counsel for
Applicant case is adjourned to

3-4-91

J.M.

De
A.M.

MP 50/906 Pkd

57451

Central Administrative Tribunal
Circuit Bench, Lucknow
Date of Filing ... 24/7/90
Date of Receipt by Past.....

for *Sub* Deputy Registrar(J)

In the Central Administrative Tribunal Lucknow Bench.

0. A.P.M. No. 230/90 (L)

Raj Mohan Singh.

...

Applicant

Vs.

Central Social Welfare Board N/Delhi.... Respondent.

(INDEX)

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27-8-90
Held
P.M. 24/7/90
17/90
24/7/90

Lucknow dated

Sub
(P. N. GUPTA)
Advocate

Counsel for the Applicant.

In the Central Administrative Tribunal,
Lucknow Bench.

Application No. 230 of 1990

Raj Mohan Singh, aged about 33 years
s/o Sri Ram Kunwar Singh presently,
posted as Asstt. Project Officer,
State Social Welfare ^{Advisory} ~~Administration~~ Board,
6, Pandit Marg, Nari Kala Mandir,
Lucknow.

... Applicant.

Vs.

The Central Social Welfare Board,
through its Chairman Mrs Amerjit Kaur,
Jeevan Deep Building, Parliament Street,
New Delhi.

... Respondent.

-0-0-0-0-

Application Under Section 19 of the
Administrative Tribunal Act, 1986

-0-0-0-

May it please the Hon'ble Tribunal,

1. That this application has been directed against
the order dated 2.5.90 of the Chairman through



2.

which the applicant was awarded Censure entry.

2. Jurisdiction of the Tribunal :

The applicant declares that the subject matter of the orders against which he wants redressal is within Jurisdiction of the Tribunal.

3. Limitation :

The applicant further declares that the application is within the limitation prescribed in section 2ⁱ of the Administrative Tribunal Act, 1985.

4. Facts of the case :-

The facts of the case are given below:

(i) That the petitioner was appointed on the post of Asstt. Project Officer by the respondent in the year 1982.

(ii) That the applicant is working on the said post since 2nd of August 1982 continuously and the work and conduct of the applicant was quite satisfactory upto the mark and no any adverse entry is given to the applicant.



contd 3.

A/3
1/2

(iii) That in the year 1983 the applicant was posted as Asstt. Project Officer in Delhi Social Welfare Advisory Board. It is further submitted that the nature of the applicant was to inspect Aided Volunteer Institution and extension and promotion of Board's programme.

(iv) That the applicant submitted a tour's programme for the month of Sept. 1985 to the Chairman of the Board, the same was approved by the Chairman of the Board. A copy of the tour programme for the month of Sept. 1985 is being filed herewith as Annexure-i to this application.

(v) That it is pertinent to mention here that as per aforesaid tour Programme, the applicant has to inspect the institution named as the 'All India Women's Voluntary Services at Flat No. 1 Kieuri Nagar, New Delhi on 17.9.85. And as per tour programme the applicant inspected the said institution on 17.9.85, and submitted his report to Chairman regarding the institution. A copy of the inspection report dated 17.9.85 is being filed herewith



as Annexure no. 2 to this application.

vi) That during his inspection, the applicant found several irregularities in the institution and the same was mentioned in the inspection report. Being annoyed to the impartial report of the ~~beaver~~ applicant, the office ~~beaver~~ of the institution made a complaint against the applicant to the Chairman Central Social Welfare Board. The Chairman Delhi Social Welfare Board issued a show cause notice dated 16.10.85 to the applicant. A copy of show cause notice dated 16.10.85 is being filed herewith as Annexure No. 3 to this application.

vii) That the applicant submitted a reply on 25.10.85 to Chairman Delhi Social Welfare Advisory Board. A copy of the reply dated 25.10.85 is being filed herewith as Annexure-4 to this application.

viii) That the applicant was transferred from Delhi to Mandi Himachal Pradesh as punishment on the 5.12.1986 and the matter was referred to the Central Bureau of Investigation for enquiry and the applicant was directed to report to C.B.I.

on 14th December, 1987 by Telegram. A copy of Telegram dated 2.12.87 is being filed herewith as Annexure No. 5 to this application.

ix) That the applicant appeared before the Inspector Sri S. K. Peshin, Central Bureau of Investigation A.C.B. Delhi Branch on 14th December 1987.

x) That no any CBI report was given to the applicant and a charge sheet was issued on 4.5.1988 by the Chairman Central Social Welfare Board to the applicant through which the applicant was required to submit reply within 10 days and same was submitted in time. A copy of charge sheet dated 4.5.88 is being filed herewith as Annexure No.6 to this application.

xi) That an order letter no. IF-13/85/VC/128-129 dt. 18/26.7.88 was issued to the applicant through which he was informed that Dr. R.L. Sharma, the D.y. Inspector was appointed as Inquiry Officer. A copy of letter No. IF-1-5/85,VC/128-129 dated 18/26.7.88 is being filed herewith as Annexure-7 to this application.



xii) That the applicant participated the Inquiry and no. F-1/5/85/VC/dt. 12.2.90 (yigcell) was issued to the applicant through which a minor punishment like census was proposed to be imposed. A copy of letter No. F.15/85/VC/31 dated 12.2.90 is being filed herewith as Annexure-8 to this application.

xiii) That the applicant made a representation against said proposed punishment dated 1.3.90. A copy thereof is being filed herewith as Annexure no.9 to this application.

(xiv) That without considering the representation of the applicant, the Chairman awarded minor punishment dated 2.5.90, before awarding the no enquiry report was supplied to the applicant which is illegal and violation of C.C. Rules. A copy of the order dt 2-5-90 is being filed as Annexure No.10 to this application.

xv) That it is also pertinent to mention here that due to the aforesaid matter the applicant ^{not} was confirmed on his post by opp. party, his e.b. was withheld and he was also dropped in

^{seniority}
the ~~Society~~ list which was published on 25.7.89
A copy of order dated 1.9.88 is being filed



10

7.

herewith as annexure no. 10 to this application.

xvi) That the applicant made several representations regarding confirmities and crossing bar of efficiency and annual increment, but no action was taken till today. A copy of representation dt. 28.3.88 is being filed herewith as Annexure 11 to this application.

xvii) That it is also pertinent to mention here that the said organisation is black-listed by the Ministry of Human Resources and Development of India and Central Social Welfare Board has directed the U.P. State Social Advisory Board to take action against the defaulting institution. A copy of the letter to this effect is being filed herewith as Annexure-12 to this application.

6. That the applicant is challenging the impugned order contained Annexure -1 on the following

G R O U N D S



A. Because the applicant was not supplied the Inquiry Report it is violation of rule 17

8.

Central Civil Service (Classification,

Control and Appeal) Rules 1965 ;

B. Because the C.B.I. report was also not supplied to the applicant before awarding punishment.

C. Because the punishing authority awarded the punishment ^{out} with/applying his mind ;

D. Because the applicant was punished in the political pressure ;

E. Because an action was taken by the Respondent on a complaint made by defaulter institution though the Board has filed several cases against the said institution.

7. Details of remedies exhausted :

The applicant declares that there is no any alternative remedy to him against the minor punishment order dt. 2.5.90 ; and regarding confirmation and E.B. he has represented on 28.3.88 which is still pending.

8. Matter not previously filed or pending with any other court :



RA
S

9.

9. Reliefs:

In view of the facts mentioned in para... above the applicant prays for the following reliefs:

- 1) that this Hon'ble Tribunal may be pleased to quash the impugned order contained in Annexure--- to this application ;
- 2) that the respondent may be further directed to confirm the applicant and allow him to cross the efficiency bar and other benefits; and cost of application be also allowed in favour of applicant ;
W.A. from 1-8-1986

10. Interim order :

For the facts and reasons stated in para--- and--- rule (5) it is most respectfully prayed that this Hon'ble Tribunal may be pleased to stay the operation of impugned order contained in Annexure... during the pendency of this application.

11. Particulars of Bank draft/postal order in the respect of application fee:

1. Name of Bank on which drawn.....
2. Demand draft no....



or 10/-

(AS/10)

10.

1. Number of Indian Postal order. 02 414220
2. Name of issuing post office. Post Office High Court Branch, Lucknow
3. Date of issue of postal order. 3.7.90
4. Post office at which paid/payable.

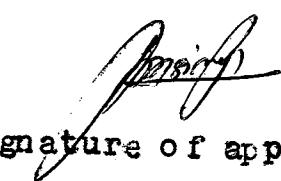
12. List of enclosures... 12 Nos.

Verification

I, Raj Mohan Singh s/o Sri Ram Kunwar Singh aged 33 years working as Asstt. Project Officer in the office of State Social Welfare Advisory Board, 6, Pandit Marg, Nari Aala Mandir Lucknow r/o.....
.....
I hereby solemnly affirm and verify that the contents of paras to are true to my own knowledge and paras to are believed to be true on the basis of legal advice and that I have not suppressed any material fact.

Lucknow dated

1990


Signature of applicant

11-
22-



Annexure No. 8

No. F. -5/85-VC/335

MINISTRY OF

अमरजीत कौर
महाप्रभा
AMARJIT KAUR
CHAIRMAN



केन्द्रीय समाज कल्याण बोर्ड
जीवन दीप, संसद मार्ग, नई दिल्ली-110011
CENTRAL SOCIAL WELFARE BC RD
JEEVAN DEEP, SANSAD MARG,
NEW DELHI-110001

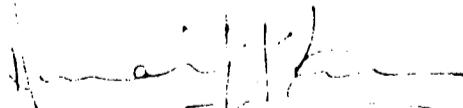
Dated: 2.5.1990

OFFICE ORDER

Shri Raj Mohan Singh, Asst. Project Officer, Uttar Pradesh State Social Welfare Advisory Board, while he was posted and functioning as Asst. Project Officer in the Delhi Social Welfare Advisory Board, during the year 1985 failed to maintain absolute integrity in as much as he stood as guarantor for Shri V.N. Tripathi for an amount of Rs.13,600/- with All India Women Voluntary Service, for ensuring the delivery of garments worth the aforesaid amount on credit and failed to ensure that Shri V.N. Tripathi liquidated the entire amount for which he had stood as surety. The All India Women Voluntary Services was receiving financial assistance from the Board and as Asst. Project Officer Shri Singh had official dealing with the organisation. As such he should not have had any direct financial dealing with the above organisation or its units. By this conduct Shri. Raj Mohan Singh has contravened Rule 3(1) of (CCS) Conduct Rules 1964 and has thus acted in a manner unbecoming of a Government Servant.

Vide Office Order No.F.1-5/85-VC/310 dated 14.2.1990, Shri Raj Mohan Singh had been informed that penalty of censure is proposed to be imposed on him and he was given an opportunity to submit his representation on the proposed penalty. The representation submitted by him vide No.18700 dated 3.5.1990 has been considered and not found satisfactory.

I therefore, impose the penalty of censure under Rule 16(1) of (CCS) (CCT) rules 1965. A copy of this order may be placed on the Confidential roll of Shri. Raj Mohan Singh.


(AMARJIT KAUR)
CHAIRMAN

Shri. Raj Mohan Singh,
Asst. Project Officer,
Uttar Pradesh State Social Welfare
Advisory Board,
LUCKNOW.

Photo copy of its original
Attested
P. K. K. R.

पारस नाथ गुप्ता
एडवोकेट
हाई कोर्ट लखनऊ बैच, लखनऊ

In the Central Administrative Tribunal Lucknow Bench.

बाजाद्वाला श्रीमान

महाद्वय

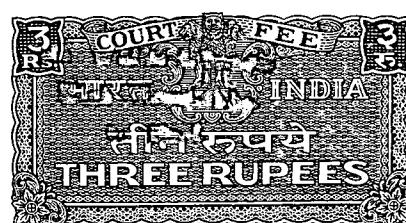
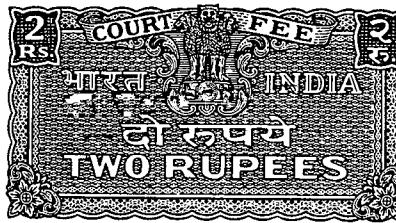
वादी (मुद्र्द्वय)
मुद्र्द्वय (मुद्रालेह)

का

बकालतनामा

Raj Maham Singh
VS.

Central Social Welfare
Board New Delhi



बनाम

प्रतिवादी (रेस्पान्डेन्ट)

नं० मुद्रमा

सन पेशी की ता०

१९ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री

P. N. Gupta

Advocate

वकील

महोदय
एडवोकेट

अदालत
नं० मुकद्दमा
नाम फरीकैन

को अपना वकील नियुक्त करके (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रूपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तस्दीक करें या मुकद्दमा उठावें या कोई रूपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया रूपया अपने या हमारे हस्ताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी। मैं यह भी स्वीकार करता हूं कि मैं हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहूंगा। अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर न होगी। इसलिए यह बकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर

साक्षी (गवाह)

साक्षी (गवाह)

दिनांक

महीना

सन् १९ ई०

Annexure No. I

TENTATIVE TOUR PROGRAMME OF RAJ MOHAN SINGH, A.P.O.
D.S.W.A.B. FOR THE MONTH OF SEPTEMBER '85.

Date	Name of the Institution	Programme	Location
2.9.85	India Women Welfare Organisation	S.E.P.	Pitam Pura
5.9.85	Arjun Mahila shilpkala kendra	Creche	Budhpur
6.9.85	- do -	C.C.	-do-
11.9.85	Shishu Shiksha Kendra	Creche	Jain Park, Uttam Nagar
17.9.85	All India Women's Voluntary service	S.E.P.	Kidwai Nagar
20.9.85	Uttam Nagar Sudhar Mahila samiti	V.T.P.	Uttam Nagar
25.9.85	C.P.W.D. Officer's Association	Creche	R.K. Puram

Note:- Undersigned was not keeping to well so, I was attending to office work.

Tour programme subject to change of Chairman's immediate decision.

2/10/85
 (Raj Mohan Singh)
 A.P.O.

Approved by:-

Sd/-
Venita Nagar
 9.10.85

Sd/-
 CHAIRMAN

 10.10.85

*From copy of its original
 Attested
 P. Singh
 Adv.*

एडोकेट
हाई कोर्ट लखनऊ बैन लखनऊ

Annexure No 2State - DelhiInspection ReportS.E.P. - Unit

(Potato Wafers)

1. Name of visiting Officer - Raj Mohan Singh, A.P.O.
2. Date of visit - 17.9.85
3. Name & address of Institution; - All India Women's Voluntary service, Kidwai Nagar, Plot No. 1, New Delhi.
4. Purpose of visit - Inspection of Potato wafers unit
5. Amount sanctioned - 1,51,070 dated 7.2.83
6. Amount released - 1,51,070 dated

ASSESSMENT:-

As per Instruction of Chairman & approved Tour programme undersigned visited the institution on above mentioned date & met with Mr. M.K. Kapoor (Chief Secretary of the Institution).

As per discussion with Mr. M.K. Kapoor & my assessment following facts were come into my notice; -

1. On the day of visit, unit was not running in satisfactory manner & attendance of staff was also very less.
2. This institution has made one Marketing agency ~~mainly~~ Hind Product Corporation which is running by Mr. Shyam Kapoor (younger brother of Mr. M.K. Kapoor as stated by Chief Secretary).
3. Institution is not sending following documents; - ⁱ⁾ ~~Audited accounts~~ with utilization certificate.
 - ii) Profit & loss accounts.
 - iii) Balance sheet.
 - iv) Quarterly progress report.
 - v) Wages paid to the workers.
 - vi) Form G.F.R. 19 etc., regularly & within stipulated time.
4. Institution should arrange Socio Economic sub ~~in~~ committee meeting at once for better & speedy implementation of the scheme.
5. C.S.W.B. has been sanctioned two more Socio Economic units to this institution which are as under; -

1. Ready made garments unit, Rs. 10,000 dated 2.3.77
2. Electric chock unit ; - Rs. 80,560 dated 3.1.82

In this context it is understood that this institution has been submitted a scheme of extension unit for Potato wafers unit which is about Rs. 7 Lacks.

Contd...2/-

True copy of document
Attestd
(P.M.A)

धारस नाथ गुप्ता
एडवोकेट
राष्ट्रीय कोर्ट लखनऊ बैच, लखनऊ

-2-

As per my opeion the overall performance of this unit isnot satisfactory. So following suggestions were made by me for Board's as well as institution's information & necessary action.

1. Inview of the Unsatisfactory performance Delhi Social Welfare advisory Board should not recommends the extension of Potato wafers unit, otherwise it will be the Board's own responsibility.

2. There are high level Govt. dignetenies are a member in the central executive committee but when I verified this facts with some Digneteries one telephone It was found wrong. So it proves that Mr. M.K. Kapoor has submitted this list just to influance the Board's Officials for getting sanction of submitted scheme.

So it needs detail verification by appropriate Govt. agency in public interest. In the meantime Institution should send another list of Central Executive committee to the Board.

3. Institution should send all essential ~~xxx~~ documents like. Quarterly progress report, audited statements of accounts with utilization, balance sheet, profit & loss accounts etc., to the board at an early date.

4. At the time of inspection Cash Book, ledger was found incomplet&. So institution should complete it.

The releted facts to the institution may be communicated to the institution by the board.

21/07/85
28/7/85
(Raj Mohan Singh)

A.P.O.

True copy of the original
Affested
Raj Mohan Singh

पारस नाथ गुरु
एडवोकेट
हाई कोर्ट लखनऊ बैच, 1985

150
14Annexure No 3CONFIDENTIAL

PHONE Off. : 387735

दिल्ली समाज कल्याण सलाहकार बोर्ड
DELHI SOCIAL WELFARE ADVISORY BOARD

SMT. SAVITA BEHN
 Chairman.



६, भगवान दास मार्ग
 नई दिल्ली - ११०००१
 6, BHAGWAN DASS ROAD
 NEW DELHI - 110001

संदर्भ
 Ref. No. DSWB/Ch./85/

दिनांक
 Dated Oct. 16, 1985.

MEMORANDUM

Shri Raj Mohan Singh, Assistant Project Officer, Central Social Welfare Board, is hereby informed that there are complaints against him regarding his taking undue advantage of his official position. A recent communication has also been received from Central Citizen's Council, All India Women's Voluntary Services, in this regard, vide their letter No. CCC/AIWVS/066/Gen./85/283 dated 17-9-85 (Copy enclosed).

Shri Raj Mohan Singh, is hereby called to give his explanation in respect of the above within a week from the date of receipt of this Memo.

Encl: One.

Shri Raj Mohan Singh,
 A.P.O., D.S.W.A .B,
 6- Bhagwandas Road,
 New Delhi-110001.

SAVITA BEHN)

photo copy of the original
 Attached
 (P.M.B) D.M.

धारक साथ गत
 एडवोकेट
 मुद्रित लघुनक वेच, लखनऊ

CopyCentral Citizen's Council

All India Women's Voluntary Services (Regd)
 Plot No. 1, West Kidwai Nagar,
 New Delhi-110023

Ref. No. CCC/AIWVS/066/Gen./85/283Dated 17.9.85

To,

Smt. Savita Behn,
 Chairman,
 Delhi Social Welfare Advisory Board,
 6-Bhagwandas Road,
 New Delhi.

Respected Madam,

I am extremely sorry to inform you about the unexpected behaviour of Shri Raj Mohan Singh Assistant Project Officer, Central Social Welfare Board presently deputed to Delhi Social Welfare Advisory Board. He had visited this organisation more than 30 times on official visits during the last one year, but to the best of my knowledge he has never submitted any report to your goodself about the programmes of our organisation. During his visits he has purchased several items like quilts, gowns, house coats, nighties, frocks, etc. worth Rs.1517/- on credit and asked me to collect the payment from Shri M.K. Kapoor, which has never been realised from him but had to be recovered from the salary of Shri M.K. Kapoor.

About three months back he introduced one Mr. Brijander Jha to be appointed as a salesman in our Readymade Garment Unit. Keeping in view the high regard of your office personnel and Central Social Welfare Board, New Delhi and on the assurance of Shri Raj Mohan Singh, Assistant Project Officer of Central Social Welfare Board, New Delhi, we appointed Shri Brijander Jha as a salesman. Last month he left the organisation saying that his grandmother expired in his native place in Bihar.

During the period of his service he collected several orders for the Readymade Garments Unit of this organisation both on the basis of cash and credit sales. He also booked orders from some individuals for the supply of readymade garments. One of the parties recommended by him is Shri V.N. Tripathi to whom our Readymade Garments Unit supplied garments worth Rs.13650/- plus Rs.40/- as transport charges as the party was very well known to him.

On non-payment of this huge amount by the party I brought this matter to the notice of Shri Raj Mohan Singh, who at once issued a crossed cheque No.0258721 dated 20.7.85 for Rs.2500/- on Union Bank of India, Connaught Place, New Delhi from his personal account as part payment, but unluckily this cheque was bounced back by the Bank and returned to us. I went to him to inform about the fate of his cheque. He apologised and issued a fresh crossed cheque No.0258730 dated 4.9.85 for Rs.2500/- on the same Bank again out of his personal account and that too was also dishonoured by the Bank with the remarks 'Refer to drawer'. Then I again went to his office to inform him about the fate of his second cheque but he was not available in his

Photo copy of original
After test of
Dr. P. K. R.

भारत नाथ गाहा
एडवोकेट
हाई कोर्ट लखनऊ बैच

A/C

- 2 -

office. After about a week's persuasion, I could trace him in his office and told him that his second cheque was also dishonoured by the Bank. He took me to the bank for the encashment of the above cheque as he told me that he had got sufficient amount in his account. On enquiry from the Bank about his balance, he was told that the credit balance in his account was only Rs. 300/-

The above mentioned facts clearly show that he issued both cheques intentionally just to gain the time to avoid the ugly situation which would have arisen by the non-payment of the huge amount of Rs.13,650/- plus Rs.40/- as transport charges. He had sent several messages to me through different sources, that I should not pursue this matter further otherwise the organisation should be ready to face the severe consequences. Finally, he himself came today morning at 11.30 A.M. and asked us to show all the units of the organisation as he has come on official visit. During the inspection his attitude was hostile. From his today's visit, it is implied that either we must forego our claim or he will use his official powers to defame and harm this august organisation.

The above facts reveal that Shri Raj Mohan Singh, Assistant Project Officer, Central Social Welfare Board being a Government Servant was misusing his official power for his personal gains.

In the context of facts mentioned above, I on behalf of the organisation, may request you not to depute Shri Raj Mohan Singh, Assistant Project Officer for an inspection of this organisation in future as his views are already prejudiced against this organisation.

Thanking you,

Yours faithfully,

Sd/-

(Mrs.) Surinder Sharma
Assistant Manager,
Readymade Garment Unit,
Hind Product Corporation.

Dated 17th September, 1985.

Photo copy of its original
Attested
P.M.S.

वार्षिक वायव जटा
एड्योकेट
हिन्द प्रोडक्ट कॉर्पोरेशन, लखनऊ

RE/2

Annexure No H

To

Smt. Savita Behn,
 Chairman,
 Delhi Social Welfare Advisory Board,
 62 Bhagwanpura Road,
 New Delhi.

REMARKS

With reference to your letter No. DSWB/Ch/85 dated 10.9.1985 regarding Ref. No. CCC/AIIVS/066/Gen/85/283 dated 27.9.1985 I am to state that so far 30 times visit concerned undersigned visited this institution in routine and as per instructions of Chairman from two to three times only.

So per Mr. Brijendar Jha appointment concern as salesman, during my visit institution secretary has requested to give one or two gent salesmen for readymade garments unit for outside work, I introduced Mr. Jha to Mr. M.K.Kapoor, Secretary of A.I.W.U.S. New Delhi. Mr. M.K.Kapoor and Mr. Mehrotra Programme Officer has interviewed to Mr. Jha and found suitable for his work. Then he appointed to Mr. Jha as a salesman in the organisation.

As regards the purchase of readymade garments by Shri V.N.Tripathi worth Rs. 13,650/- Mr. V.N.Tripathi went to this institution for purchase of garments through Mr. Brijendra Jha and whom I know he purchased readymade garments of above-mentioned amount from this institution with this term and condition that at present he will pay 25 per cent as advance money against total payment and rest will be paid by him after 15 days. These terms and condition were between Smt. Surinder Sharma, Assistant Manager and Mr. V.N.Tripathi in presence of Shri Brijendra Jha but when Shri V.N.Tripathi went to collect the garments Mr. Kapoor Secretary of this institution refused to give garments without payment. On this point they quarrelled with each other and Mr. Kapoor suggested new terms and conditions that if anybody will give witness who is known to you and us also than you can take the garments. Mr. V.N.Tripathi has taken my name and Mr. Kapoor became agreed. It is a fact and true that Mr. V.N.Tripathi resident of F-36 Gali No.9 Mangal Bazar New Delhi is my neighbour. After the discussion Mr. Kapoor telephoned to me in my office and narrated the above facts. So being a neighbour in good faith and on the basis of humanitarian grounds I and Mr. Jha gave the witness. On the next day Mr. V.N.Tripathi came to my residence and requested to give Rs. 2,500/- for paying to the institution, I have given Rs. 2500/- by cheque No. 258721 dated 20.7.85 to him. By that way the cheques could not be cashed because signature did not tally. In the meantime Smt. Sharma came to my office and said the above fact so in good faith I again issued a cheque No. 0258730 dated 4.9.85 of Rs. 2500/-. At that time Mr. Tripathi was out of Delhi. I told to Mr. Sharma this is my personal matter, you should not come to collect this amount in my office.

Photo copy attested
 Attest
 (Signature)

प्राप्ति तात्त्व गारा
 लक्ष्मी कोट्टी लक्ष्मी कोट्टी

R.P.
10/10

-2-

I think in these matters I helped to Mr. V.N. Tripathi in difficult days being a neighbour in good faith on humanitarian grounds not to the institution for gaining anything. After a week I was informed by Smt. Sharma that the cheque could not be cashed so I did I am salaried person. I cannot give this amount to you, please you collect this amount from Shri V.N. Tripathi.

I have not sent any message to Smt. Sharma through anybody regarding in those matters.

With reference to C.S.W.B. inspection letter I inspected this institution particularly Choke Unit on 17.9.85 at 11 AM. During the visit Mr. Kapoor was with me and I submitted my inspection report for Board's information and necessary action.

During the visit I was quite normal and did not talk to Smt. Sharma because I was busy in Choke Unit inspection.

I have never taken any undue advantage from this institution or any other institution and have never misused my official capacity for personal gain and profit.

As per last para of this institution's letter I am prejudiced against the institution I am very much surprised that how this lady is saying these words for me whereas her Secretary has written a letter addressed to C.S.W.B. Chairman dated 15.12.1984 and he sent a copy of that letter to the State Board Chairman and to me also. I am enclosing a copy of your that letter for your ready reference.

In the light of above facts it is a fact and true that Smt. Surinder Sharma is misguided by anybody and by these letters she wanted to defame me. It shows her bad strategy to discourage me.

With kind regards,

Yours faithfully,

25/10/85
(Raj Mohan Singh)
R.P.B.
D.S.W.B.

New Delhi

Dated 25.10.1985.

Encl. Copy of letter addressed to C.S.W.B. Chairman dated 15.12.84.

Photo copy of its original
Attested
Raj Mohan Singh
R.P.B.

शारदा नाम संस्कृत
संस्कृत विद्यालय

16/9

Annexure No 5

Mahey Press Jul. Dl. 7-1-87. Books 1,21000.

मो. नॉ.
C. No.तारीख
Date
मोहर
Stampबुक करने का
Booking
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Byइस तार के आरम्भ में प्रतिदिनों का ज्ञान इस प्रकार रखेंगे
तार की श्रेणी, प्राप्त करने का समय, क्रम संख्या, मूल जायजावाला, तारीख, सेवा अनुदेश (यदि कोई हो) और शब्दों की संख्या।This sequence of entries, at the beginning of this telegram—
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date, service instructions (if any). X 103इस तार के सबध्र में यह
उसे इस कार्ड के साथ अवृद्ध सलन करना चाहए
This form must accompany any enquiry respecting this
telegram:

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भारतीय डाक तार विभाग
INDIAN POSTS AND TELEGRAPHS DEPARTMENT

तार

TELEGRAM

28

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Address

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SECOND FOLD

4 NEW DELHIPS 2 24 RAJKALYAN MANDI

RAJMOHANSINGH AP SHOULD REPORT TO CBIDN FOURTEENTH DECEMBER TEN AM

) SANGHSEVA 47 4 C.M.

Photo copy of original
Attested
P.T. B.V.पारस नाथ गुप्ता
एडवोकेट
दिल्ली कोर्ट लखनऊ बैच, लखनऊ

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RB
10

EXPRESS TELEGRAM

RAJKALYAN
MANDI.

RAJ MOHAN SINGH APO SHOULD REPORT TO CBI
ON FOURTEENTH DECEMBER TEN AM (.)

SANGHASEVA

Not to be telegraphed:

No. F. 1-5/85-VC
Dated: 26.12.1987

sd/-

(QABUL SINGH)
DEPUTY DIRECTOR (VIG)
CENTRAL SOCIAL WELFARE BOARD
JEEVAN DEEP, SANSAD MARG,
NEW DELHI-110 001.

✓ (1) Copy by post in confirmation to Shri Raj Mohan Singh, APO, Himachal Pradesh State Social Welfare Advisory Board, Mandi. He is directed to report to Inspector Shri S.K. Peshin, Central Bureau of Investigation, ACB/Delhi Branch on 14th December, 1987 at 10.00 a.m. without fail.

sd

DEPUTY DIRECTOR (VIG)

(2) Copy to: Chairman, Himachal Pradesh State Social Welfare Advisory Board, Mandi for information. With the request kindly to ensure that he reports to Central Bureau of Investigation, New Delhi on 14th December, 1987 at 10.00 a.m.

Qabul Singh

DEPUTY DIRECTOR (VIG)

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Attached
DPS/PS

शारद नाथ गुरुता
एडवोकेट
कुम्हारपाल लखनऊ बैच, लखनऊ

Annexure No 6

केन्द्रीय समाज कल्याण बोर्ड

THE CENTRAL SOCIAL WELFARE BOARD

जीवन दीप, संसद मार्ग, नई दिल्ली-110001
Jeevan Deep, Sansad Marg, New Delhi-110001नाम: संघसेवा
Telegram: SANGHASEVAREGISTERED WITH A.D.1-5/85-VC
मिसिन स. File No.....

दिनांक Dated, the..... 4-5-1988.

MEMORANDUM

The undersigned proposes to hold an inquiry against Shri. Raj Mohan Singh, Assistant Project Officer, under Rule 14 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965. The substance of the imputations of misconduct or misbehaviour in respect of which the inquiry is proposed to be held is set out in the enclosed statement of articles of charge (Annexure I). A statement of the imputations of misconduct or misbehaviour in support of each article of charge is enclosed (Annexure II). A list of documents by which, and a list of witnesses by whom, the articles of charge are proposed to be sustained are also enclosed (Annexures III and IV).

2. Shri. Raj Mohan Singh, Assistant Project Officer is directed to submit within 10 days of the receipt of this Memorandum a written statement of his defence and also to state whether he desires to be heard in person.

3. He is informed that an inquiry will be held only in respect of those articles of charge as are not admitted. He should, therefore, specifically admit or deny each article of charge.

4. Shri. Raj Mohan Singh, Assistant Project Officer, is further informed that if he does not submit his written statement of defence on or before the date specified in para. 2 above, or does not appear in person before the inquiring authority or otherwise fails or refuses to comply with the provisions of Rule 14 of the C.C.S.(C.C.A.) Rules, 1965 or the orders/directions issued in pursuance of the said rule, the inquiring authority may hold the inquiry against him ex parte.

5. Attention of Shri. Raj Mohan Singh, Assistant Project Officer, is invited to Rule 20 of the Central Civil Services (Conduct) Rules, 1964, under which no Government servant shall bring or attempt to bring any political or outside influence to bear upon any superior authority to further his interest in respect of matters pertaining to his service under the Government. If any representation is received on his behalf from another person in respect of any matter dealt with in these proceedings it will be presumed that Shri. Raj Mohan Singh, Assistant Project Officer, is aware of such a representation and that it has been made at his instance and action will be taken against him for violation of Rule 20 of the C.C.S.(Conduct) Rules, 1964.

प्राप्ति क्रमांक
अंकित अलेक्ट
Dated: 10/5/88
शारद नाथ गारा
एडवोकेट
कोर्ट लखनऊ बैच, लखनऊ

- 2 -

6. The receipt of the Memorandum may be acknowledged.

S. Srivastava
(SASMEETA SRIVASTAVA)
CHAIRMAN.

Encls: as above.

Shri. Raj Mohan Singh,
Asstt. Project Officer,
Himachal Pradesh State Social
Welfare Advisory Board,
MANDI (H.P.)

photo copy of its original
addressed (P.M.H.) per

धारस नाथ गुरु
एडोकेट
शाई कोटी लखनऊ बैंक, लखनऊ.

(P.A.B.)

Articles of charges framed against Shri Raj Mohan Singh,
Assistant Project Officer, Central Social Welfare Board (Mandi (HP))

Shri Raj Mohan Singh while remaining posted and functioning as Asstt. Project Officer, Delhi Social Welfare Advisory Board during the year 1985 failed to maintain absolute integrity and devotion to duty in as much as Sh. Raj Mohan Singh was instrumental in securing appointment of Sh. B. Jha as a salesman in Hind Products Corporation/ a unit of All India Women Voluntary Service with whom he had official dealing during the said period.

Further Sh. Raj Mohan Singh stood as a guarantor for Sh. V. N. Tripathi for an amount of Rs. 13,650/- with Hind Products Corp. for ensuring the delivery of garments worth the aforesaid amount on credit and failed to ensure that Shri V. N. Tripathi liquidates the entire amount for which he had stood as a surety.

Thereby Sh. Raj Mohan Singh contravened Rule 3(1) (i) of CCS conduct Rules, 1964.

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Original

CCS Conduct Rules, 1964

Delhi Social Welfare Board

Annexure II

Statement of the Imputation of misconduct framed in support of the Articles of charge against Sh. Raj Mohan Singh, Asstt. Project Officer, CSWB, Mandi (HP)

That Shri Raj Mohan Singh remained posted as Asstt. Project Officer to Delhi Social Welfare Advisory Board, New Delhi during the year 1984.

That Shri Raj Mohan Singh in his capacity as Asstt. Project Officer had to carry out the inspection of various voluntary organization and the various units functioning under them which were given financial assistance by Delhi Social Welfare Advisory Board during the year 1985.

That Sh. Raj Mohan Singh as Asstt. Project Officer had to carry out the inspection of All India Women Voluntary Services and the various sub-ordinate units working under it including Hind Products Corporation during 1985.

That Sh. Raj Mohan Singh recommended Sh. Brijendra Jha R/o E-238-A Laxmi Nagar, Mangal Bazar, Delhi-92 for appointment as a sales man to Sh. M.K. Kapoor, Chief Secretary, AIWS under whom M/S Hind Products Corporation, Plot No.1, West Kidwai Nagar, New Delhi.

That based on the recommendation of Sh. Raj Mohan Singh, APO Sh. B. Jha was appointed vide No. HPC/RMD/Est/85 dated 31.8.85 and offer of appointment was accepted by Sh Brijendra Jha on 31.5.85 and worked as salesman in aforesaid unit from 4.6.85 to 29.8.85.

That Sh. Raj Mohan Singh stood as a surety for Sh. V.N. Tripathi R/o F-36, Gali No.9, Laxmi Nagar Delhi-92 and ensured that Shri V.N. Tripathi was delivered the garments by Hind Products Corpn. worth Rs. 13,650/- on his personnel surety on 31.7.85 on credit.

Photo Copy of
original Attestet
Dated
15/7/85
Shri Raj Mohan Singh
Project Officer
CSWB
Mandi (HP)

Contd... 2/-

: 2 :

That Shri Raj Mohan Singh issued cheques for Rs.2500/- each in July and September 1985 from his personal savings account for Sh.V.N.Tripathi, addressed to M/s.Hind Products Corporation and this amount was required to be deposited before Sh.V.N.Tripathi who could take the garments on credit.

That both these cheques were dishonoured by the banker on whom these two cheques each for Rs.2500/- were drawn.

That M/s. Hind Products suffered a loss of Rs.13,650/- as neither Sh.V.N.Tripathi nor Sh.Raj Mohan Singh who had stood as a personal surety for the aforesaid liquidated the amount outstanding against Sh.V.N.Tripathi.

Thereby Sh.Raj Mohan Singh failed to maintain absolute integrity and devotion to duty.

Photo copy of acknowledgment
attested

प्रा. 68
दार्शन नाथ गर्ग
हाई कोर्ट वृद्धनक बच, लखनऊ

ANNEXURE - IIIPg. 7/37List of Witnesses

1. Shri M.K.Kapoor, Chief Secy. AIWS, West Kidwai Nagar, New Delhi.
2. Shri Shyam Kishore, General Manager M/s Hind Products, Kidwai Nagar, New Delhi
3. Smt.Surinder Sharma, A-40, East of Kailash, New Delhi
4. Shri S.Vijay Kumar, Chief (Vigilance) Union Bank of India, Paharganj, Delhi
5. Shri D.P.Gupta Officer(Advances) Connaught Place, New Delhi
6. Shri Brijendra Jha, R/o F-23-A, Laxmi Nagar, Delhi.
7. Smt.Vineeta Nagar, Secy. Delhi Social Welfare Board.
8. Shri Surinder Lal Singh, Satya Niketan, G-1, Shakarpur.
9. Sh. P.S.Gambhir, Dy. Director(Vigilance and Coordination) Central Social Welfare Board, Parliament St, New Delhi.
10. Sh. Qabul Singh Dy. Director(Vigilance and Coordination) Central Social Welfare Board, Parliament St, New Delhi
11. Shri S.K.Peshin Insp. CBI ~~Delhi~~ Delhi.

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भारत नाथ गुप्ता
 एडवोकेट
 हाई कोर्ट लखनऊ बैच, लखनऊ

16/17

ANSWER - IV

P.L. 7/87-DLI

List of Documents

1. Letter dated 31.10.86 of Shri Raj Mohan Singh addressed to Chairman, C.S.I.B.
2. Office copies of the consolidated Tour Programme for April 1985 to August 1985.
3. Office copies of tour Programme for the month of Sept.85 and tour diaries for May, July, August and Sept.1985.
4. Letter dated 10.9.85 addressed to Chairman, D.S.I.B, Delhi
5. Statement of A/C No. SB 14095 of Sh. Raj Mohan Singh.
6. AOF of SB 14095 and specimen card for Union Bank of India Connaught Place, New Delhi.
7. Letter No. HPC/RMGD/EST/185 dated 31.5.85.
8. Carbon copy of credit voucher No. 399 dt. 31.7.85.
9. Regret memo dated 6.9.85.
10. Cheques dt. 20.7.85 and 4.9.85 for Rs. 2500/- each payable to M/s Hind Products Corp. said by Shri Raj Mohan Singh.
11. Certificate dated 12.8.85 signed by Sh. Raj Mohan Singh on letter head-pad of M/s Hind Products Corp.
12. Except memo dt. 23.10.87, 1.12.87, 29.9.87.
13. Letter dated 26.10.87 for Secretary D.S.I.B and ~~SECRET~~ letter dated 28.9.87 of Chief Secretary, A.I.M.S Delhi.

D-14 Registration Report in P.E.7/87.

पारस नाथ मुरता
एडवोकेट
हाई कोर्ट लखनऊ बैच, लखनऊ

Annexure No.7

No.F.1-5/85-VC | 128-129
 CENTRAL SOCIAL WELFARE BOARD
 (VIGILANCE CELL)

Dt: 18.7.1988.
 26-7-1988

Where as an inquiry under Rule 14 of the Central Civil Services (Classification Control and Appeal) Rules, 1965 is being held against Shri Raj Mohan Singh, Assistant Project Officer.

And where as the undersigned considers that an Inquiring Authority should be appointed to inquire into the charges framed against the said Shri Raj Mohan Singh.

Now, Therefore, the undersigned, in exercise of the powers conferred by sub-rule(2) of the said rule, hereby appoints Dr. R.L.Sharma, Deputy Director as the Inquiring Authority to inquire into the charges framed against the said Shri. Raj Mohan Singh.

Parinder Hira

(PARINDER HIRA)
 EXECUTIVE DIRECTOR

Copy to :

a) Shri. Raj Mohan Singh,
 Assistant Project Officer,
 Himachal Pradesh State Social
 Welfare Advisory Board,
MANDI (H.P.)

b) Dr. R.L.Sharma,
 Deputy Director,
 CSWB, New Delhi.

*photo copy of sub original
 altered*
(P.M.H.)
Adv.

*पारस नाथ गुरुता
 एडवोकेट
 हाई कोर्ट लखनऊ बैच, लखनऊ*

86
19ANNEXURE NO.8-

Rajeev

तार : 'संघसेवा'
Telegram : 'SANGHASEVA'

फेन्ड्रीय समाज फल्याण बोर्ड

THE CENTRAL SOCIAL WELFARE BOARD

जीयन दीप, संसद मार्ग, नई दिल्ली-110001

Jeevan Deep, Sansad Marg, New Delhi-110001

(VIGILANCE CELL)

CONFIDENTIAL

मिसिल सं. File No. F.1.5/85-VC/31

दिनांक Dated..... 12.2.1990

OFFICE ORDER

A Chargesheet was framed against Shri. Rajmohan Singh, Asst. Project Officer, Uttar Pradesh State Social Welfare Advisory Board, while he was posted and functioning as Asst. Project Officer in the Delhi State Social Welfare Advisory Board on the following grounds:

"In the course of his tenure as Asst. Project Officer in the Delhi Board during the year 1985, he failed to maintain absolute integrity and devotion to duty in as much as he was instrumental in securing appointment of Shri. B. Jha as Salesman of the Hind Products Corporation, a unit of the All India Women Voluntary Service with whom he had official dealings during the said period.

Furthermore, Shri. Rajmohan Singh stood as a guarantor for Shri. V.N. Tripathi for an amount of Rs. 13,650/- with Hind Products Corporation for ensuring the delivery of garments worth the aforesaid amount on credit and failed to ensure that Shri. V.N. Tripathi liquidated the entire amount for which he had stood as surety. Thereby Shri. Rajmohan Singh contravened Rule 3(1)(i) of CCS Conduct Rules, 1964."

I have examined the file in detail and a personal hearing was also given to Shri. Rajmohan Singh. On the basis of the record available the first charge against Shri. Singh is not proved and is thereby dropped. However the second charge stands proved. As Asst. Project Officer Shri. Rajmohan Singh should not have had any direct financial dealings with the firm with which he was dealing officially. There is no justification for his action and he had acted in a manner unbecoming of a Government Servant. However, the charge is not so serious as to merit a major penalty. I therefore, think it fit to impose the penalty of censure under Rule 16(1) of CCS(cca) Rules 1968.

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भारत सरकार
एडमिनिस्ट्रेशन
हाई कोर्ट लखनऊ बैच, उत्तराखण्ड

P/26
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-2-

Shri. Rajmohan Singh is hereby given an opportunity to make representation on the penalty proposed. Such a representation, if any, should be made in writing and submitted so as to reach the undersigned not later than 15 days from the date of receipt of this Memorandum by Shri. Rajmohan Singh.

Receipt of this Memorandum should be acknowledged.

(AMARJEET KAUR)
CHAIRMAN

Shri. Rajmohan Singh,
Asst. Project Officer,
Uttar Pradesh State Social Welfare
Advisory Board,

LUCKNOW.

Printed copy of its original
Affixed
(P.M.B)

भारत राष्ट्र गान्धी
एडवोकेट
हाई कोर्ट लखनऊ बैच, लखनऊ

(Pb)
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Annexure No. 9

(Regd) 18700 dated 3.3.90

Reply of letter No. F-1-5/85-VC/310 dated 12.2.90

Confidential

To,

Smt. Amarjeet Kaur,
Chairman,
Central Social Welfare Board,
New Delhi.

Madam,

Kindly refer to your official order No. 1.5/85-VC/310 dated 12.2.90, I am to state following facts for your kind information and appropriate necessary action on humanitarian ground:-

First of all I want to give thanks for dropping first charge which was levelled against me after conducting enquiries and personal hearing.

As regards the second charge I have been clear my position to you during personal hearing on 25.1.90 and enquiry times that I stood as a security an amount of Rs.13,650/- (thirteen thousand six hundred fifty) only for All India Womens' Voluntary Services, New Delhi instead of Hind Product Corporation in good faith with this intention to help my neighbour as the help was given in good faith on a personal capacity. To take a guarantee of any person is not violating of C.C.S Rules. There was no financial dealing between Shri V.N. Tripathi and me and it is further submitted there is no violation of Rule 16(i) of C.C.S Conduct Rules 1968. The CSS Rules (16 (i)) speaks as under:-

(a) Every person shall

(a) where such person is member of the service at the commencement of these rules before such date after such commencement as may be specified by the Government in this behalf, or

(b) where such persons becomes a member of the service after such commencement, on his first appointment to the services there after at such intervals as may be specified by the Government in this behalf submitted a return of his assets and liabilities is such from as may be specified by Government."

As you have agreed that I have not done any mistake in connection with first charge. This incident was also done in good faith on a personal capacity instead of official capacity.

Photo copy of its
original Alleged
PTM/10/10/2010
Date 10.10.2010
इनकार करने वाले का दस्तावेज़

12/22
12/22

: 2 :

As per your Office Order of para '4', you are going to propose a penalty of censure against me. It is not justified and it will discourage my smooth working nothing else. So this is not a matter of charge to Goverment employee and please not impose any minor punishment.

On the basis above mentioned facts, I would humbly request to you, kindly drop the second charge like first charge and sanctify my annual increments (due w.e.f. August 1987), Efficiency bar and also declare my permanancy like other Assistant Project - Officers.

I hope you will kindly consider my genuine request and issue necessary appropriate orders in this connection shortly.

With best regards.

Yours faithfully,

Raj Mohan Singh
1/3/90
(Raj Mohan Singh)
Astt. Project Officer.
Attached to State Board
U.P. Lucknow.

Photo copy of original
Attested (P.M.S.)

बारस नाथ गुप्ता
एडवोकेट
हाई कोर्ट लखनऊ बैंच, लखनऊ

P/13

Annexure No 11

28 March 88

PER/ 45/16

"THROUGH PROPER CHANNEL"

To

The Executive Director,
 Central Social Welfare Board,
 NEW DELHI - 110 001

Sub: Crossing of E.B. in the pay scale of
 Rs. 2000-2500 regarding.

Madam,

I joined Central Social Welfare Board as Assistant Project Officer on 31.8.82 in the pay scale of Rs. 650-1200. After the pay commission report my pay was fixed Rs. 2200/- on 31.3.86 in the pay scale of Rs. 2000-3500. I crossed E.B. on 31.8.87 as my basic was Rs. 2300/- after getting next increment. More than 5 months have been elapsed I have not received my next increment i.e. Rs. 75/- after crossing the E.B.

You are requested to kindly release the E.B. and sanction of my next increment of Rs. 75/- alongwith the arrears.

Thanking you,

Yours faithfully,

RS/MS
 (RAY MOHAN SINGH) *26.3.88*
 ASSISTANT PROJECT OFFICER.

Photo copy of
 its original letter
 forwarded
 to concerned
 authority
 on 26.3.88

पारस नाथ गांधी
 एडवोकेट
 हाई कोर्ट लखनऊ बैच, लखनऊ

56
2

PER/ 4517

28 March 88.

"THROUGH PROPER CHANNEL"

To

The Executive Director,
Central Social Welfare Board,
NEW DELHI - 110 001

Sub: Conversion of temporary post of A.P.C.
into permanent ones.

Madam,

Kindly refer to your office order No. 5-1/WO/
76-Admn(S.B. Admn.). dated 16.12.87 regarding conversion
of temporary post into permanent.

In this connection I beg to submit as follows:-

1. I joined this Board as A.P.C. on 31.8.82 in the pay scale of Rs. 650-1200 and at present serving to H.P. State Social Welfare Adv. Board, Mandi (HP).
2. My name has been omitted from the said orders.
3. My A.C.R.s have no adverse entry since I joined.
4. I could not understand under which circumstances my name has been deleted from the permanency list.

Therefore, I request you to kindly ratify the above orders by including my name in the conversion list like my colleague.

Thanking you,

Yours faithfully,

M. Singh
(RAJ MUNAN SINGH)
B. 3.8.
ASSISTANT PROJECT OFFICER.

forwarded
Chairman,
State Social Welfare Board
Mimachal Pradesh
MANDI - 175001

photo copy of its
original attested
पारस नाम पा.
पारस नाम पा.
हावे कार्य विभाग बैच, वर्ष ८८

तार: संघसेवा
Telegram: 'SANGHASEVA'



केन्द्रीय समाज कल्याण बोर्ड

THE CENTRAL SOCIAL WELFARE BOARD

जीवन दीप, संसद मार्ग, नई दिल्ली-110001
Jeevan Deep, Sansad Marg, New Delhi-110001

मिसिल सं. File No. सफ. 1-3/के अ/सहा. पा
अधि. ४/८२-रा. बो. प्रश्ना
दिनांक Dated, the.....

५५/१९८८

क्र. T प. न.

श्री राजमोहन तिंह, सहायक परियोजना अधिकारी को उनके पत्र दिनांक १९.७.८८ के संदर्भ में सूचित किया जाता है कि उनके विलङ्घ विभागीय कार्रवाई पूरी होने के बाद दक्षता-रोध पार करने से संबद्ध मामले पर विचार किया जासगा।

२. सहायक परियोजना अधिकारी के काडर में स्थायी करने के संबंध में उन्हें यह भी सूचित किया जाता है कि विभागीय पदोन्नति समिति ने उन्हें स्थायी घोषित करने की अनुमति नहीं दी है।

शारदा डिस्ट्रिक्ट
उपनिदेशक रा. बो. प्रश्ना

श्री राजमोहन तिंह,
सहायक परियोजना अधिकारी,
हिमायत पुदेश राज्य समाज कल्याण
सलाहकार बोर्ड,
मुंडी

Photo copy of No
original attached
प्रारंभ नाम न
लाइब्रेरी लखनऊ बैच, उत्तराखण्ड

32-

26

Annex No 12

MISS PARMINDER HIRA
कार्यालयी निदेशक
EXECUTIVE DIRECTOR

13440

29/2/88



D. No. F. 6/22 (UP) / 83-SE
संसद समाज कल्याण बोर्ड
जीवन दीप, संसद मार्ग, नई दिल्ली-110001
CENTRAL SOCIAL WELFARE BOARD
Jeevan Deep, Sansad Marg, New Delhi-110001

Dated : 17th February, 1988

Dear Mrs Kumar,

Please refer to Central Board's letters Nos. F. 6/22 (UP) / 83-SE, dated 6.2.87, 20.5.87 & 8.2.88, regarding refund of grant released to All India Woman's Voluntary Services, New Delhi, for setting up Production Units of Woolen/Cotton Ready-made Garments at Amethi, Gorri Ganj and Musafirkhana of Sultanpur Distt., U.P., under Socio-Economic Programme of the Central Social Welfare Board. The institution, vide the above mentioned letters, have been asked to refund the entire grant sanctioned and released, amounting to Rs. 8.19 lakhs with interest, as they have not implemented the scheme as per instructions of the Board and thus violated the Terms & Conditions of the grant and a copy sent to the State Board for taking necessary action against the defaulting institution.

I would like to request you to kindly intimate us, what action has been taken by the State Board to get refund of the aforesaid amount from the institution. Since, it has already been more than a year and the institution has not refunded the money, legal action may be initiated against the institution to get the total amount released, refunded with interest.

This may be treated as Most Urgent.

With regards

Yours sincerely,

Parminder Hira

(PARMINDER HIRA)

Smt. Suniti N. Kumar,
Chairman,
Uttar Pradesh State Social Welfare
Advisory Board,
Uttar Pradesh.

PMH
P.M.H.

प्रिया देवी एड-कोर्ट
हाई कोर्ट लखनऊ न्यू, उत्तर प्रदेश

44-1287-

In the Central Administrative Tribunal, Lucknow
Bench, Lucknow

M. P. No. 71/91(L)

Mise. Application No.....of 1991

Inre

Application No. 230/90(L)1990

Raj Mohan SinghApplicant
Vs.

The Central Social Welfare BoardRespondents

Fixed 3.4.91

Expedite Application:-

The applicant begs to submit as under:-

1. That the aforesaid application was filed challenging the order date 2.5.90 by which was awarded minor punishment.
2. That against the aforesaid the applicant has already been represented and consequently the same was withdrawn by the Board vide order No.F.1-5/85-VC/369 dated 5.9.90.
3. That applicant moved an application for modification of the application with prayer that relief No.1 may be deleted from the application.
4. That the application of the applicant is pending for admission and the dated 3.4.91 is fixed for orders.
5. That the matter is very urgent as promotions are going to be made to the next higher post and if the relief was not granted the applicant will not be considered for next promotion.

Filed today
8/2/91

Prayer

Wherefore it is most respectfully prayed that the Hon'ble Tribunal may be pleased to direct the office to list the case in the month of Feb. 1991 for admission and order in the interest of justice.

Lucknow

11.8.2.91

(P.N. Gupta)
Advocate
Council for applicant

In the Central Administrative Tribunal, Lucknow
Bench, Lucknow

M. P. No. 71/91 (4)

Misc. Application No. of 1991

Inre

Application No. 230/90(L)1990

Raj Mohan Singh Applicant

Vs.

The Central Social Welfare Board Respondents

Fixed 3.4.91

Expedite Application:-

The applicant begs to submit as under:-

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3. That applicant moved on application for modification of the application with prayer that relief No.1 may be deleted from the application.
4. That the application of the applicant is pending for admission and the dated 3.4.91 is fixed for orders.
5. That the matter is very urgent as promotions are going to be made to the next higher post and if the relief was not granted the applicant will not be considered for next promotion.

Prayer

Wherefore it is most respectfully prayed that the Hon'ble Tribunal may be pleased to direct the office to list the case in the month of Feb. 1991 for admission and order in the interest of justice.

(P.N. Gupta)
Advocate
Council for applicant

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH : LUCKNOW
O.A. No 230 of 1990.

Shri Raj Mohan Singh.....
Versus.

Applicant.

Union of India & Others Respondents.

Dated 3.4.91

Shri M. A. B. Gahl. A.M
Shri. Mr. S. N. Prasad. M

Heard the learned counsel for the applicant.
M.P No. 58/91.

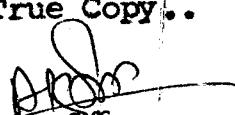
This is an application for modification of
the original application No. 230/90.

The applicant submits that the respondents
has withdrawn the punishment order dt. 2-5-90 which is
one of the reliefs sought in the original application.
In our view, this is the main grievance and the
consequential relief, sought by him in para 9(ii) of the
original application should follow automatically
provided they were originally denied to him due to the
punishment order than in force. In view of this, the
more appropriate cause of action for the applicant is
to approach the Department and request for reconsideration
of his case relating to confirmation and crossing of
Efficiency Bar. The learned counsel for the applicant
says that he would like to withdraw this original
application as also the application for modification
of the original application. In the circumstances, we
dismiss the original application as withdrawn.

J.M.
Sd/-

A.M
Sd-

..True Copy..


Section Officer

Central Administrative Tribunal
Circuit Bench
LUCKNOW

M.P

To,

The D.R.
Central Administrative Tribunal
Lucknow.

Sub:- Change of address regarding.

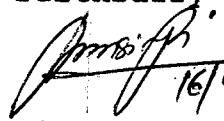
Sir,

I have submitted an writ application which file No. is OA 230/90. In this connection it is requested that the previous address of Central Social Welfare Board has been change. The New address is as under for your information and further necessary action;

Chairman,
Central Social Welfare Board
B-12, Tara Cresent Building
Institutional Area, South of IIT
New Delhi.

Thanking you

Yours faithfully,


16/4/91
(Raj Mohan Singh)
Applicant